



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Jammu/Srinagar)

Notification
Jammu, the 13th February, 2019

SRO 114 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoints Sh D.S.Saini, Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Tilak Raj and others involving offences punishable under sections 302/307/341/323/147/148/149/120-B RPC 4/25 Arms Act FIR No.177/2018 before the Court of Ld.First.Addl. Sessions Judge, Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Anchal Sethi)
Secretary to Government
Department of Law, Justice and Parliamentary Affairs.

No.LD (ACQ) 2018/388--Jammu.

Dated: - 13 - 02 - 2019.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. First.Addl.Sessions Judge, Jammu.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Sr.Superintendent of Police, Jammu..
8. Sh.D.S.Saini ,Advocate , J&K High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
9. First Addl.Public Prosecutor, Jammu..
10. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
11. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).

Assistant Legal Remembrancer
Department of Law Justice and Parliamentary Affairs

Ami
21/02/19.

13/02/19